

India constituting nearly 60 per cent of all cancer cases. These can be detected early by using the 'Pap Test'.

(b) and (c). The matter is under consideration.

Liberalised passport policy

*241. SHRI K. MALLANNA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have liberalised the procedure for obtaining passport but for the Government employees, the procedure is still as cumbersome as ever before;

(b) whether Government servants have to apply for a 'no objection certificate' from their employers with the condition for getting the submission of a surety bond of an unlimited amount valid for an unlimited time, signed by a permanent employee of the concerned organisation;

(c) whether under such circumstances, no one can agree to stand surety and applicant for a passport is unable to get the NOC from his department; and

(d) if so, whether Government propose to solve this problem and find out some other ways in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BISHIARI VAJ-PAYEE): (a) The liberalisation of passport policy announced by Government, such as endorsement for all countries except South Africa and Rhodesia and applicants getting their passport applications verified by Members of Parliament, are applicable to Government employees as much as to the general public.

(b) to (d). Since employees of Central and State Governments cannot leave their station of duty without the permission of the Department concerned, all Passport Issuing Authorities have been instructed to advise the Government employee concerned to furnish a certificate from the employer that there is no objection to the grant of a passport. Where the Government

servant is unable to produce such a 'No objection Certificate', the Passport Authorities have been instructed to inform the Head of the Department of the employee concerned that its particular employees has applied for passport facilities along with the intimation that it is proposed to issue a passport to the applicant. The Central Government has not prescribed any standard requirement applicable to all Government Department regarding the furnishing of a surety bond.

Abolition of exploitation of contract labourers

*242. SHRI ISHWAR CHAUDHRY: SHRI PRASANNBHAI MEHTA:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the Ministry have sought the cooperation of the States in ending the exploitation of contract labourers engaged at different construction projects in the country;

(b) whether the Ministry have also received complaints about harassment of these labourers, viz., non-payment of wages, holding up of workers even after the expiry of their contract, manhandling and assault; and

(c) if so, the reaction of State Governments thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI LARANG SAI): (a) We have sought the co-operation of the State Labour Ministers requesting that the State Governments take suitable steps to secure more effective enforcement of the Contract Labour Act in the State sphere industries, including construction projects.

(b) and (c). There have been complaints regarding harassment of Dadan Labour of Orissa who are usually employed by contractors for Work in large construction projects outside Orissa. Inquiries by the Joint Teams deputed to visit some of the areas where Dadan

Labour are employed reveal malpractices such as non-payment of Wages, compensation payable under the Workmen's Compensation Act, pitiable working and living conditions etc. of such labour. The findings of the Joint Teams have been brought to the attention of the concerned State Governments for suitable remedial and ameliorative steps. The State Governments generally share our concern for quick ameliorative measures in such cases.

Price of Steel

*243. SHRIMATI PARVATHI KRISHNAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have decided to raise the prices of steel; and

(b) if so, the details and reasons therefor?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a). No, Sir.

(b) Does not arise.

बिर्लिंगडन अस्पताल, नई दिल्ली के डाक्टरों की पदोन्नति

2123. डा० राजजी सिंह : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को बिर्लिंगडन अस्पताल, नई दिल्ली में कार्य कर रहे उन डाक्टरों की संख्या की जानकारी है जिनकी शक्त पाच. दस अथवा तेरह वर्षों से कोई पदोन्नति नहीं हुई है (पिछली सरकार के शासन के दौरान) ;

(ख) यदि हां, तो उनके क्या कारण हैं; और

(ग) क्या सरकार उनके मामलों पर पदोन्नति के लिए विचार करेगी; यदि हां तो कब ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) :

(क) जी हां ।

(ख) केन्द्रीय स्वास्थ्य सेवा के अधिकारियों को इस सेवा के उच्चतर ग्रेड में पदोन्नति केन्द्रीय स्वास्थ्य सेवा नियमावली के उपबन्धों के अनुसार अधिकारियों की वरिष्ठता एवं योग्यता के आधार पर की जाती है बशर्ते कि विभिन्न ग्रेडों और स्पेशियलिटीज के पद खाली हों ।

(ग) जी हां । केन्द्रीय स्वास्थ्य सेवा में पदोन्नति के अवसर बढ़ाने और वर्तमान खाली पदों को भरने के लिए विभागीय पदोन्नति समितियों का आयोजन करने के उपाय किये जा रहे हैं ।

Location of five new Vocational Advanced Training Institutes by UNDP

2135. SHRI K. PRADHANI: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the United Nations Development Programme have agreed to the opening of five new Vocational Advanced Training Institutes in India; and

(b) if so, the details regarding the agreement, as well as the financial and logistical support to the programme being provided by the Government of India along with the State Governments?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes, Sir. An agreement to this effect has been signed by the Government of India, U.N.D.P. and I.L.O. on 23-9-1977:

(b) The projet on Advanced Vocational Training System (AVTS) has been launched by the Government of India and State Governments jointly in collaboration with United Nations Development Programme (UNDP), Inter-